[Shri Govinda Menon]

stand in the way of the views of the Government of the States, and I think the inclination of the House and Parliament also will be to honour the decision of the States in this respect.

12.37 hrs.

RE: CALLING-ATTENTION-NOTICES (QUERIES)

SHRIMATI GAYATRI DEVI (Jaipur) : I am sorry to intrude on the time of the House. But yesterday I had asked for a calling-attention-notice regarding the *dharna* by the Opposition MLA's in Rajasthan. Today, in view of the news that we have received that there has been a lathi-charge in front of the Assembly in Jaipur, I would like to raise a few points here, First of all, technically, I admit that this is a State subject. But in view of the fact that the Rajasthan Home Minister has said that because the commission was appointed during President's rule it was not necessary for the present Rajasthan Government to accept it and secondly he has also said that this involves the UP police and he had written to them and he has not got a reply, and, therefore, his hands are tied, I would like to suggest that morally the Centre is also involved, for, firstly this commission was appointed during President's rule and secondly the UP police are also involved.

Therefore, under article 256 of the Constitution, I would beg of the Home Ministry to recommend to the Rajasthan Government that the Beri Commission's report should be accepted *in toto*.

Also, the other day, Shri Madhu Limaye was told by the Home Minister that he would inform the House whether or not the Rajasthan High Court had been given an assurance by the State Advocate-General that the full implementation of the Beri Commission's report would be ensured. So, I would request you to ask the Home Minister to lay a statement on the Table of the House.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मेरा निवेदन है कि राजस्थान में जो परिस्थिति पैदा हुई है उस पर सदन को चर्चा करने का मौका दिया जाय। परिस्थिति विस्फोटक है जिससे हमारे लोकतांत्रिक ढांचे के लिए संकट पैदा हो सकता है। गृह मन्त्री से कहा जाये कि वे वक्तव्य दें और फिर उस पर सदन को चर्चा करने का मौका दिया जाये।

SHRI S. M. BANERJEE : Regarding Durgarpur....

MR. SPEAKER : I am coming to Durgapur also.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, ...

MR. SPEAKER : I have called the leader of the hon. Member's party already. I cannot call every Member from every party.

The point is this. There were two or three calling-attention-notices which were important. For instance, there was one regarding Durgapur. Where the Central Reserve Police were functioning in the State and the State Government said that they did not know anything about it. It is an important matter. I had considered it and I was going to admit it. Would the hon. Member not wait till then....

SHRI INDRAJIT GUPTA : This is a very serious matter involing the Centre-State relations. You should not relegate it to a calling-attention-notice.

MR. SPEAKER : The hon. Member must hear me in full. Tomorrow, the Home Ministry's Demands are coming up, and if hon. Members so feel they can throw out those Demands or reject those Demands. During the discussion of the budget Demands, not only here but in any Parliament, there is an opportunity for the Opposition to throw out the Government, and, therefore, adjournment motions are not admitted....

SHRI S.M. BANERJEE : On the Demands we cannot censure the Government.

MR. SPEAKER : Censuring the Government is there. But apart from that, I have taken a decision already. I have allowed the calling-attention-notice for the day after tomorrow. I myself consider it serious. Tomorrow, the police Demands are coming up.

But before coming to that, I would like to tell the hon. Member from Rajasthan about the Beri Commission's report. The Home Minister did reply to that p int, and in fact he told the House that he would be very happy if the Rajasthan Government would accept it. I may not be reproducing it exactly, but he did say that he would be very happy if the Rajasthan Government would accept it. After all, the Assembly is there.

I know that *dharna* is there, and a number of Members have been speaking to me about this *dharna*. In Mysore also there was some *dharna*. If we are going to take cognisance of the *dharna* and the actions of the Assemblies, that would not be proper, because we are not an appellate authority over the Assemblies; they are autonomous; they are as powerful as we ourselves are. Therefore, I did not allow the *dharna* by Mysore MLA's to come up here nor will I allow the *dharna* in Rajasthan to come up here. Tomorrow, the Home Ministry's Demands are coming up, and hon. Members can speak on all those subjects and place their viewpoints before the House. These are the pertinent questions that can be raised tomorrow on the Home Ministry's Demands.

Regarding Durgapur, it is a serious matter because the State Government are saying that without their knowledge, the Central Reserve Police is being used in Bengal. I consider it as really something....

SHRI S.M. BANERJEE : Let the Home Minister make a statement so that we might know what the position is....

MR. SPEAKER : I was myself turning that side, but meanwhile the hon. Member gets up and interrupts. I was myself saying that it was a serious matter, because the State Government was saying that without their knowledge, the Central Reserve Police had been used and some people had been shot dead. Normally, the Central Reserve Police is used at the request of the State Government But what has happened here in a serious thing If the Home Minister could give some information about it before the Demands are discussed tomorrow, then the discussion would be useful; some information may be given tomorrow before the start of the discussion on the Demands perhaps, in the opening speech, the hon. Minister may give some information.

I do not think that we should take up the State subjects here. Luckily, there is no President's rule now, and therefore, we should allow the State Assemblies to function.

SHRIMATI GAYATRI DEVI : The Rajasthan Home Minister has said that he is not bound to implement the recommendations of the Beri Commission.

MR. SPEAKER : Parliament does not control the Rajasthan Government, but the State Assembly controls them.

SHRI PILOO MODY (Godhra) : It is not possible to throw out the Home Ministry's Demands and thereby throw out the Rajasthan Government. Therefore, some discussion is called for.

SHRI S. K. TAPURIAH (Pali) : Will you allow a discussion here ?

MR. SPEAKER : The discussion here is not going to throw them out either.

SHRI H.N. MUKERJEE (Calcutta North-East) : In regard to the Durgapur matter, I submit that it is so urgent. As you yourself have suggested, the implications of that matter have to be thrashed out as quickly as possible You probably are going to put it down as a calling-attention-notice for the day after tomorrow. I would like to suggest that it is much better to have it tomorrow itself, even though it might be a second

[H. N. Mukerjee]

calling-attention-notice if you think that the other matter is also so very important.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : It can be taken up at 5 p.m.

MR. SPEAKER : I thought about that also. I was told that it has been printed already. Otherwise, we could have taken up the call attention about the Agricultural Prices Commission's recommendation day after tomorrow-Prof. Ranga had raised this issue in the House-and this one tomorrow. If, however, there is no difficulty in doing it, we can have it tomorrow itself because this is a serious matter-I under stand we can interchange that So we shall have it tomorrow.

SHRI INDRAJIT GUPTA : Day after tomorrow is a holiday. The matter will be pushed of further.

MR. SPEAKER : We shall have this tomorrow and the call attention about the Agricultural Prices Commission two days later. It does not matter.

12.46 hrs.

QUESTION OF PRIVILEGE AGAINST EDITOR OF "MAHARASHTRA TIMES"

Mr. SPEAKER : On 3rd March 1969, Shri K. Ananda Nambiar had sought to raise a question of privilege regarding an article published in the *Maharashtra Times* dated the 20th February 1969. As decided by the House, the editor was asked to state what he had to say in the matter.

I have now received a letter dated the 22nd March 1969, from the editor of the *Maharashtra Times* in which he has stated *inter alia* as follows :

"After going through the proceedings of the Lok Sabha, I am happy to note that Mr. Ramamurti had not blamed the whole of the Marathi people for the riots in Bombay. I therefore stand corrected."

"Editorial was based on the press reports and the full text of the proceedings of the House could not be had. I hope, therefore, that you will agree that I had no intention to misrepresent any hon. member or to attribute any false motives to him."

"I thank you and the members of Lok Sabha for giving me an opportunity to explain my position".

SHRI RANGA (Srikakulam) : He does not apologise. This has become a kind of habit. This is the second or third time that these things are happening. Only yesterday, Shrimati Sharda Mukerjee was telling me-I think that in coming up before you and she has already written to you about it-that some paper called *New Age* attributed some things like this to her.

I would like you to sound a note of warning-I am only mentioning it-to the press as a whole that we would expect them to deal with these things a little more carefully and more responsibly than they seem to be doing.

श्री अटल बिहारी वाजपेयी (बलरामपुर): अध्यक्ष महोदय, उन्होंने अपनी गलती मान ली है, मैं समझता हूं कि मामला खत्म करना चाहिये।

MR. SPEAKER : In view of this, I think the matter may be dropped, and the editor asked to publish the factual position in the next issue of his paper.

He must bublish it also. Last time we did not do it in the case of Shri P. Venkatasubbaiah because the regret expressed was categorical.

I take it that the House agrees.

SOME HON. MEMBERS : Yes.

SHRI H. N. MUKERJEE (Calcutta North-East) : May I point out that I do not mind being abused by the press, for